

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 1512**

**TO BE ANSWERED ON WEDNESDAY, 10<sup>TH</sup> FEBRUARY 2021**

**ONE NATION ONE ELECTION**

+1512. SHRI DEVJI M. PATEL:

SHRI KOTHA PRABHAKAR REDDY:

SHRIMATI VANGA GEETHA VISWANATH:

SHRI MANNE SRINIVAS REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering to hold one nation, one election in the country;
- (b) if so, the details thereof and the progress made thereon;
- (c) whether the Government has consulted States/ Union Territories and other stake holders at different levels in this regard;
- (d) if so, the details thereof and the results thereon;
- (e) whether the Government is also considering to constitute any committee to study the pros and cons of the above proposal; and
- (f) if so, the details thereon?

**ANSWER**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

(a) to (f):The Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice had examined the issue of simultaneous elections to Lok Sabha and State Legislative Assemblies in consultation with various stake-holders including Election Commission of India. The Committee has given certain recommendations in this regard in its 79th Report. The matter now stands referred to the Law Commission for further examination to work out practicable road map and framework for simultaneous elections to Lok Sabha and State Assemblies.

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